

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 583

Applicant : Shri Ram Achal, Delhi
(Registration No. U032394416 dated 28-10-2011);

File no. 584

Applicant : Shri Mool Chand Ram, Delhi
(Registration No. U032496327 dated 20-03-2014);

File no. 585

Applicant : Shri Mool Chand Ram, Delhi
(Registration No. U032488981 dated 02-01-2014);

File no. 592

Applicant : Shri Ram Ashish, Delhi
(Registration No. U032392005 dated 08-10-2011).

Present : None


Order :

1. All the above noted four petitions were moved by the above named applicants in person.
2. The applicant Ram Achal seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/10/2011 as per registration certificate no. U032394416 dated 28/10/2011 for allotment of 1000 Sq.Yd. plot. It is claimed that the said agreement has matured on 28/01/2018 but he has not heard anything further from PACL.
3. The applicant Mool Chand Ram seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 20/03/2014 as per registration certificate no. U032496327 dated 20/03/2014 for allotment of 1000 Sq.Yd. plot. It is claimed that the said agreement has matured on 20/06/2020 but he has not heard anything further from PACL.

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4. The applicant Mool Chand Ram seeks refund of Rs. 1, 00,000/- with the averment that he had invested the said amount with PACL India Ltd on 02/01/2014 as per registration certificate no. U032488981 dated 02/01/2014 for allotment of 1000 Sq.Yd. plot. It is claimed that the said agreement has matured on 02/01/2020 but he has not heard anything further from PACL.
5. The applicant Ram Ashish seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 08/10/2011 as per registration certificate no. U032392005 dated 08/10/2011 for allotment of 750 Sq.Yd. plot. It is claimed that the said agreement has matured on 08/04/2017 but he has not heard anything further from PACL.
6. As per press release no. 66/2017 dated 08/12/2017 issued by SEBI read in the light of order of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, my mandate is confined to hearing of objections/representations "against attachment" of the properties of PACL for sale thereof under orders of the Justice R.M. Lodha (Retd.) Committee in the matter of PACL. The present applications seeking refund of the aforementioned amounts cannot therefore be entertained by me and the applications in hand are accordingly rejected.

Date : 17/10/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 17/10/2018


R. S. Virk
Distt. Judge (Retd.)